

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

STARRED QUESTION NO:362
ANSWERED ON:20.04.2015
DOMESTIC WORKERS
Bhuria Shri Dileep Singh

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has assessed the number of domestic workers in the country and if so, the details thereof;
- (b) whether there is no law to protect the interests of domestic workers and if so, the details thereof;
- (c) whether a memorandum signed by thousands of domestic workers was also submitted to the Government by the `National Platform for Domestic Workers` and if so, the details thereof; and
- (d) whether the Government proposes to enact law to protect the interests of domestic workers and if not, the reasons therefor?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF LOK SABHA STARRED QUESTION NO. 362 FOR REPLY ON 20.04.2015 BY SHRI DILEEP SINGH BHURIA REGARDING DOMESTIC WORKERS

(a) Yes, Madam. As per the results of Employment-Unemployment Survey (EUS) of National Sample Survey Organization (NSSO) conducted during NSS 68th round (July, 2011- June, 2012), the estimated number of domestic worker(s) employed in the country are given below:

Sector	Estimates of domestic workers employed in usual status during 2011-12 (in Lakhs)
Male	13.4
Female	27.9
Total	41.3

The Office of Registrar General & Census Commissioner also conducted survey in 2011 and the result is not yet finalized.

(b): There is no separate law to protect the interests of domestic workers. However, the Central Government has advised the State Governments to take necessary steps for registration of placement agencies providing domestic workers and has also advised the State Governments/Union Territory Administrations to take necessary steps for inclusion of domestic work as employment schedule and for fixing minimum wages for domestic workers. The Central Government has also enacted the Unorganized Workers Social Security Act, 2008 for providing social security benefits to unorganized workers including domestic workers.

The benefits under Rashtriya Swasthya Bima Yojana (RSBY) have also been extended to them.

(c): A memorandum dated 23.04.2013 was submitted to the Government by National Platform for Domestic Workers requesting for enactment of a comprehensive legislation for regulating the conditions of work and providing of social security benefits to domestic workers.

(d) : The national policy for Domestic Workers is under consideration of the Government.